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O.A. No. 291/86

CORAM : (1) Hon'ble Mr. P.H. Trivedi ( Vice Chairman )  
(2) Hon'ble Mr. P.M. Joshi (Judicial Member)

Heard learned advocate Mr. Mascarenhas for the applicant. He has argued that ~~the~~ following <sup>order</sup> orders annexed at G and H, he has filed a representation dated 10th July 1986 to the Railway authorities. The applicant is free to approach the Tribunal after he has exhausted the remedy. The representation dated 10th July 1986 has yet to be replied by the respondent. The respondent is expected to decide upon the representation within a reasonable time as the applicant has prayed for implementing the directions of Court in the miscellaneous application No. 149/82. The learned advocate withdraws the application in the light of these observations. The application is disposed of as withdrawn.

21-8-86.

P.H. Trivedi  
(P.H. Trivedi)  
Vice Chairman

J.M.J.  
(P.M. Joshi)  
Judicial Member.